

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1294 of 2019**

**IN THE MATTER OF:**

**M/s Balaji Associates** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1308 of 2019**

**IN THE MATTER OF:**

**Shree Padmalaya Petroleum** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1309 of 2019**

**IN THE MATTER OF:**

**J.K. Meshram** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1310 of 2019**

**IN THE MATTER OF:**

**Zenith Infrastructure** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1311 of 2019**

**IN THE MATTER OF:**

**Pest Control Ideal ...Appellant**

**Versus**

**Mr. V. Venaktachalam ...Respondent**

**Company Appeal (AT) (Insolvency) No. 1312 of 2019**

**IN THE MATTER OF:**

**Jai Lahari Enterprises ...Appellant**

**Versus**

**Mr. V. Venaktachalam ...Respondent**

**Company Appeal (AT) (Insolvency) No. 1313 of 2019**

**IN THE MATTER OF:**

**NKS Infra & Contract ...Appellant**

**Versus**

**Mr. V. Venaktachalam ...Respondent**

**Company Appeal (AT) (Insolvency) No. 1314 of 2019**

**IN THE MATTER OF:**

**Bhadrakali Enterprises ...Appellant**

**Versus**

**Mr. V. Venaktachalam ...Respondent**

**Company Appeal (AT) (Insolvency) No. 1315 of 2019**

**IN THE MATTER OF:**

**Abhijeet Intelligence Security  
and Labour Supplier**

**...Appellant**

**Versus**

**Mr. V. Venaktachalam**

**...Respondent**

**Company Appeal (AT) (Insolvency) No. 1316 of 2019**

**IN THE MATTER OF:**

**M/s. Scop Infrastructure and Company**

**...Appellant**

**Versus**

**Mr. V. Venaktachalam**

**...Respondent**

**Company Appeal (AT) (Insolvency) No. 1317 of 2019**

**IN THE MATTER OF:**

**M/s. M. N. Patil**

**...Appellant**

**Versus**

**Mr. V. Venaktachalam**

**...Respondent**

**Company Appeal (AT) (Insolvency) No. 1318 of 2019**

**IN THE MATTER OF:**

**Royal Enterprises**

**...Appellant**

**Versus**

**Mr. V. Venaktachalam**

**...Respondent**

**Company Appeal (AT) (Insolvency) No. 1319 of 2019**

**IN THE MATTER OF:**

**M/s. Patel Erectors** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1320 of 2019**

**IN THE MATTER OF:**

**Krishna Construction** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1321 of 2019**

**IN THE MATTER OF:**

**M/s. Saibaba Mahadev Mandowkar** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1322 of 2019**

**IN THE MATTER OF:**

**Vinod Maniyar** **...Appellant**

**Versus**

**Mr. V. Venaktachalam** **...Respondent**

**Company Appeal (AT) (Insolvency) No. 1323 of 2019**

**IN THE MATTER OF:**

**M/s. D.R. Engineering Services**

**...Appellant**

**Versus**

**Mr. V. Venaktachalam**

**...Respondent**

**Present:**

**For Appellant:                    Mr. Hrishikesh Chitale, Mr. Ashish Verma and Ms. Avika Madhura, Advocates.**

**For Respondent:                Mr. Manish Jha and Mr. Ashish Joshi, Advocates for RP.**

**ORDER**

**21.01.2020:**        It is represented on behalf of the Respondent No. 3 & 4 that the Respondents have not received the copy of paper book from the Appellant side and they only received the soft copy in this regard. Hence, the Learned Counsel for the Appellant is directed to serve the copy of the Paper book on the Learned Counsel for Respondent No. 3 & 4 within three days from today.

Registry is directed to list the matter 'For Admission (After Notice)' on **05<sup>th</sup> February, 2020.**

If any, Reply is filed by the Respondent No. 3 & 4, the Learned Counsel for the Appellant is directed to file the Rejoinder before the next hearing.

It is abundantly made quite clear that Learned Counsel for Respondent No. 3 & 4 is directed to serve copy of Reply to the Learned Counsel for the Appellant and others, if any, three days well in advance.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/nn*